

Role of State Governments in rural development schemes

1420. SHRI KAMAKHYA PRASAD TASA: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the State Governments have been given rights to take decisions with regard to implementation and priority of the rural development schemes;

(b) if so, the details thereof;

(c) whether Government has received complaints of alleged irregularities in implementation of rural development schemes during the last three years and the current year;

(d) if so, the details thereof, along with the action taken by Government against the persons found guilty in such cases, State/Union Territory-wise, scheme-wise and year-wise; and

(e) the details of existing mechanism established for the purpose and proposed changes to tackle such irregularities in future?

THE MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR): (a) and (b) For development of rural areas through employment generation, strengthening of livelihood opportunities, promoting self-employment, skilling of rural youths, provision of social assistance, infrastructure development etc., the Ministry of Rural Development is implementing Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission (DAY-NRLM), Deen Dayal Upadhyay - Gramin Kaushalya Yojana (DDU-GKY), Pradhan Mantri Awaas Yojana - Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY), Shyama Prasad Mukherjee RuRBAN Mission, National Social Assistance Programme (NSAP) and Sansad Adarsh Gram Yojana (SAGY). These programmes are being implemented in all the States with the pre-decided fund sharing pattern between the Government of India and the State Governments as per the guidelines of the respective programmes/ schemes, as well as, specific action plans prepared by the States. Further, the States have the freedom to formulate and implement their own schemes for rural development and decide on convergence with other schemes, including of Central Government.

(c) to (e) The Ministry receives programme specific complaints from time to time on certain irregularities in implementation of these programmes, such as delay in payment of wages, non adherence to the programme guidelines, corrupt practices, favouritism etc. The State-wise details of number of complaints received under different programmes is given in the Statement-I (a) to (d) (*See* below). Since the rural development programmes are implemented by the State Government, such complaints are taken up with the respective State Government immediately. The Ministry of Rural Development also deposes National Level Monitors to enquire into serious complaints, wherever required. In order to minimize the irregularities, the Ministry is promoting instruments like Evaluation Studies, Internal Audit and Social Audit. Ministry is also expanding the scope of Internal and Social Audit along with creating a strong pool of trained and certified Social Auditors through National Institute of Rural Development and Panchayati Raj (NIRDPR) and different State Institute of Rural Development. Moreover, issues like progress of schemes/ projects, quality issues, delays in award and execution etc. are also reviewed in detail with the States in various Regional Review Meetings (RRMs), Performance Review Committee (PRC) meetings and Empowered Committee/Pre-Empowered Committee meetings. For the purpose of transparency, the States are encouraged to put the entire information on the MIS. The Ministry also pro-actively encourages use of mobile app. like 'Gram Samvaad' for awareness generation and people feedback on quality and progress of programme implementation.

Statement-I

(a) State/UT-Wise List of Complaints physically received and forwarded to the State Governments (relating to IAY/PMAY-G till 25.11.2019)

Sl. No.	State	2016-17	2017-18	2018-19	2019-20 (as on 25.11.2019)	Total
1	2	3	4	5	6	7
1.	Andhra Pradesh	0	2	0	0	2
2.	Assam	1	1	1	0	3
3.	Bihar	38	34	22	16	110
4.	Chhattisgarh	0	1	1	6	8

1	2	3	4	5	6	7
5.	Haryana	2	3	2	1	8
6.	Jammu and Kashmir	0	0	1	0	1
7.	Jharkhand	2	2	2	3	9
8.	Kerala	1	0	0	0	1
9.	Madhya Pradesh	10	12	6	1	29
10.	Maharashtra	1	6	1	0	8
11.	Odisha	5	7	6	3	21
12.	Punjab	1	1	2	6	10
13.	Rajasthan	7	12	9	0	28
14.	Tripura	1	0	0	0	1
15.	Uttar Pradesh	88	107	47	58	300
16.	Uttarakhand	0	3	0	1	4
17.	West Bengal	7	14	12	12	45
TOTAL		164	205	112	107	588

(b) State-wise Complaints received under PMGSY

Sl. No.	State	2016-17	2017-18	2018-19	2019-20 (As on 31.10.2019)
1	2	3	4	5	6
1.	Arunachal Pradesh	4	0	0	0
2.	Assam	0	1	0	1
3.	Bihar	9	9	10	2
4.	Chhattisgarh	1	1	2	3
5.	Gujarat	1	0	0	0
6.	Himachal Pradesh	0	0	2	0
7.	Jammu and Kashmir	0	0	0	3

1	2	3	4	5	6
8.	Jharkhand	0	2	1	2
9.	Karnataka	0	2	0	0
10.	Kerala	1	1	0	1
11.	Madhya Pradesh	5	9	3	2
12.	Maharashtra	4	2	2	0
13.	Manipur	1	1	0	0
14.	Meghalaya	0	1	0	1
15.	Odisha	3	1	3	0
16.	Punjab	0	3	0	0
17.	Rajasthan	1	1	0	0
18.	Tamil Nadu	0	1	0	0
19.	Tripura	0	0	1	0
20.	Uttar Pradesh	14	13	5	6
21.	Uttarakhand	1	1	4	0
22.	West Bengal	0	4	0	1
TOTAL		45	53	33	22

(c) Complaints received and forwarded to State Government under DAY-NRLM

Sl. No.	State	2016-17	2017-18	2018-19	2019-20 (As on 22.11.2019)
1	2	3	4	5	6
1.	Bihar	3	0	0	1
2.	Chhattisgarh	1	0	1	0
3.	Haryana	2	0	1	0
4.	Jharkhand	0	0	1	0
5.	Madhya Pradesh	0	0	0	2
6.	Maharashtra	0	0	1	0

1	2	3	4	5	6
7.	Odisha	0	0	1	0
8.	Rajasthan	0	1	1	0
9.	Uttar Pradesh	1	0	4	4
10.	West Bengal	0	0	0	1
TOTAL		7	1	10	8

(d) Complaints received under MGNREGA

Sl. No.	State Name	2016-17	2017-18	2018-19	2019-20 (As on 25.11.2019)
1	2	3	4	5	6
1.	Andhra Pradesh	5	6	4	3
2.	Assam	6	17	18	9
3.	Bihar	13	25	61	49
4.	Chhattisgarh	4	9	75	58
5.	Gujarat	1	2	3	1
6.	Haryana	5	14	20	9
7.	Himachal Pradesh	2	5	6	1
8.	Jammu and Kashmir	1	4	3	6
9.	Jharkhand	4	13	3	4
10.	Karnataka	3	2	4	9
11.	Kerala	1	2	3	2
12.	Madhya Pradesh	9	14	18	6
13.	Maharashtra	2	5	6	3
14.	Manipur	0	1	3	2
15.	Meghalaya	0	0	0	1
16.	Mizoram	0	0	1	0
17.	Odisha	1	7	3	5

1	2	3	4	5	6
18.	Punjab	1	2	11	7
19.	Rajasthan	23	36	28	13
20.	Tamil Nadu	7	7	22	16
21.	Telangana	0	0	1	1
22.	Tripura	4	4	3	0
23.	Uttar Pradesh	93	103	66	67
24.	Uttarakhand	6	7	6	4
25.	West Bengal	8	12	23	23
TOTAL		199	297	391	299

Proposals received from Rajasthan under PMGSY

1421. SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government of Rajasthan had submitted any proposals under the Pradhan Mantri Gram Sadak Yojana (PMGSY) involving construction of rural roads in the State during the last three years;

(b) if so, the details thereof and the action taken by Government on the said proposals; and

(c) the time by which these proposals are likely to be finalised?

THE MINISTER OF RURAL DEVELOPMENT (SHRI NARENDRA SINGH TOMAR): (a) to (c) The Government of Rajasthan had submitted proposals for 26 Long Span Bridges (LSB) under Pradhan Mantri Gram Sadak Yojana-I and 401 numbers of roads under Pradhan Mantri Gram Sadak Yojana-II involving construction of rural roads in the state during the last three years and all of them have been sanctioned.

Non-release of state's share of fund under MGNREGA by Andhra Pradesh

1422. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government is aware of the fact that State Government of Andhra